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ITEM NO.6

COURT NO.6

SECTION IV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 6 OF 2006 in Civil Appeal No.5807/2005

ANIL KAK (RETD.)

Petitioner(s)

VERSUS

MUNICIPAL CORPORATION, INDORE & ORS.

Respondent(s)

(With office report)

(FOR FINAL DISPOSAL)

(With I.A.No.1 : for modification and direction in Con.Pet.)

WITH

CONTEMPT PETITION (C) NO. 36 OF 2006 in Civil Appeal No.5807/2005

(With office report) (FOR FINAL DISPOSAL)

CONTEMPT PETITION (C) NO. 79 OF 2006 in Civil Appeal No.5807/2005

(With appln. for exemption from filing O.T. and office report)

Date: 25/03/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. Chetan Sharma, Sr.Adv.
Mr. R. Taneja, Adv.
Mr. Anil Shrivastav, Adv.

For Respondent(s) Mr. M.L. Verma, Sr.Adv.
Mr. Vikas Mehta, Adv.

UPON hearing counsel the Court made the following
ORDER

After hearing learned senior counsel for the parties at length,
the Court reserved its judgments.

(A.S. BISHT) (PUSHAP LATA BHARDWAJ)
COURT MASTER COURT MASTER